

**THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDESHWAR PRASAD):** Even though there has been a substantial growth in the quantum, range and competitiveness of machinery manufacturers in the country, there are still sophisticated item of machinery industry where we have not achieved self-reliance. The import of technology in such industries is being permitted selectively with simultaneous emphasis on development of research facilities within the country. Press notes are being issued from time to time indicating the fields where there is likelihood of sustained demand for the product and scope for investment. A Science and Technology Plan is also being evolved to identify technological gaps and programme supply of technological inputs in a phased manner.

**Conditions for application for Licences**

3203. **SHRI VEKARIA:** Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether his Ministry has issued a Press release that fresh applications for licences should be accompanied by particulars regarding steps proposed to be taken by them for discharge of effluent and gases;

(b) if so, whether industries already working have also been asked to ensure that the discharge of effluent and gases does not exceed the prescribed safety limits; and

(c) if so, the steps being taken by Government in this regard?

**THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDESHWAR PRASAD):** (a) Yes, Sir. In future, applications for industrial licences under the Industries (Development and Regulation) Act, 1951, would have to furnish, at the time of making an application, particulars regarding the steps proposed to be taken by

them to ensure that the discharge of effluent, and gases into the air, water and soil does not exceed the prescribed safety limits.

(b) and (c). Provisions exist in the Factories Act, 1948 (63 of 1948) for effective arrangements in factories for the disposal of wastes and effluents. Further measures will be considered, as and when necessary, in the light of actual requirements.

**Re-search Scheme received from the Physics Department of University of Kerala**

3204 **SHRI VAYALAR RAVI.** Will the Minister of SPACE be pleased to refer to the reply given to Unstarred Question No. 1488 on the 9th August, 1972 regarding the research scheme received from the Physics Department of the University of Kerala and state

(a) whether any decision has been taken thereon, and

(b) if so, the outlines of the decision?

**THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF HOME AFFAIRS MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI)** (a) and (b). The proposal is still under examination.

**Report of Commission on Extra-Departmental Workers**

3205 **SHRI VAYALAR RAVI.**  
**SHRI ARJUN SETHI:**

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Commission appointed to study the problems of the Extra-Departmental Workers of the P. & T. Department has since submitted its report; and